ORISSA ACT 9 OF 2005

THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2005

Received the assent o STATION TO BLE OF CONTENTS of the state and beginning in an AN ACT FURTHER TO AMEND THE ORISSA CO-OPERAT: ALBMASIS SECTIONS: State of Orissa in the Legislature of the State of Orissa in the lifty sixth Year Short title and commencement Amendment of section 28 90-90 seed on believed were to A airT(t) .1 Repeal and savings (2) It shall be deemed to have come into force on the 2 on the 2 (2) Notwithstanding such repeal anything done energy action laten applica-

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[Received the assent of the Governor on the 6th September, 2005, first published in an Extraordinary issue of the Oriosa Gazette, dated the 9th September, 2005 (No. 1465)]

AN ACT FURTHER TO AMEND THE ORISSA CO-OPERATIVE sursaction of the Uthal University SOCIETIES ACT, 1962.

BE it enacted by the Legislature of the State of Orissa in the fifty-sixth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Orissa Co-operative Societies (Amendment) Act, 2005.

(2) It shall be deemed to have come into force on the 2nd July, 2005.

Amendment of section 28.

2. In the Orissa Co-operative Societies Act, 1962, in section 28, in sub- Orissa Act clause (iv) of clause (g) of sub-section (2), for the words "forty-two months", the 2 of 1963. words "forty-eight months" shall be substituted.

Repeal and savings.

3. (1) The Orissa Co-operative Societies (Amendment) Ordinance, 2005 is Orissa hereby repealed.

Ordinance No. 3 of 2005.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.